

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

103. IA/387/2024 IN C.P. (IB)/3703(MB)2019

IN THE MATTER OF

RANI AGRO PRIVATE LIMITED

VS

S AND H GEARS PRIVATE LIMITED

U/s 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 06.02.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant: CS PS THAKRE (VC)

For the Respondent:

ORDER

I.A. 387/2024

The prayer made in this application is as under:

- i. That the present application be allowed and take on record;*
- ii. That, the closure & the successful implementation of Resolution Plan of the Corporate Debtor- M/s S and H gears Private Limited be taken on record.*

The Ld. Counsel for the Applicant submits that, in the 4th meeting of Monitoring Committee held on 19.12.2023, the Resolution Plan stands implemented and the Monitoring Committee stands dissolved from 19.12.2023.

In view of the above, the prayers made in the application is **allowed** and the I.A.
is disposed of.

Sd/-
MADHU SINHA
Member (Technical)

Shubham

Sd/-
REETA KOHLI
Member (Judicial)